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SLP(Cr1.)... 935 OF 2001

ITEM No.20

Court No. 5

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Cr1.M.P. No.935/2001 in SLP(Cr)..../2001 (CC(Cr1)935/2001

(From the judgement and order dated 25/09/2000 in CRLA 339/96  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RAVINDER KUMAR & ANR.

Petitioner (s)

VERSUS

STATE OF PUNJAB

Respondent (s)

( For exemption from surrendering )

Date : 12/02/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE R.P. SETHI  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. RK Kapoor, Adv.  
Mr. Shailendra Bhardwaj, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

Application for exemption from surrendering is  
refused.

Learned counsel requests for three weeks to  
surrender and file proof thereof.

List after three weeks.

.SP1

Hemalatha

(HK Bhatia)  
Court Master